(c) whether Government proposes to bring forward any legislation to convict such criminals as they indulge in serious crimes after their acquittal and if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HANSRAJ GANGARAM AHIR): (a) to (c) This information is not maintained by National Crime Records Bureau. Further, Police', 'Public Order' and Law and Order are State subjects under the seventh Schedule to the Constitution of India and therefore, the State Governments are primarily responsible for prevention, detection, registration and investigation of crime and for prosecuting the criminals through the machinery of their law enforcement agencies.

Increasing quota of Himalayan States in paramilitary forces

 $\dagger 2453.$ DR. VINAY P. SAHASRABUDDHE: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the details of progress made in the matter concerning deliberation by Government on increasing the quota of Himalayan States in paramilitary forces for providing employment opportunities to the youths living in hilly States; and
- (b) the manner in which the two objectives of making paramilitary forces more inclusive from demographic view point and providing employment to the youths of hilly States are sought to be reconciled?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJIJU): (a) and (b) As per Government policy, the vacancies in the rank of Constable (General Duty) are distributed among the States/Union Territories and also among the Border districts and militancy affected areas as follows:-

- (1) 60% of vacancies are allotted amongst States/UTs on the basis of population ratio.
- (2) 20% of vacancies in the Border Guarding Forces (BGFs) (BSF, ITBP, SSB & Assam Rifles) are allotted to border districts, which fall within the responsibility of the Force.
- (3) 20% of vacancies in BGFs are allotted to areas affected by militancy *i.e.* J&K, North Eastern States and naxal affected areas. The districts/ areas affected by militancy are notified by the Government from time to time.

[†]Original notice of the question was received in Hindi.

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In Forces, other than BGFs, 40% vacancies are allotted to militancy affected areas i.e. J&K, North Eastern States and naxal affected areas. The district/ areas affected by militancy are notified by the Government from time to time.

ST status to six communities of Assam

2454. SHRI SANTIUSE KUJUR: Will the Minister of HOME AFFAIRS be pleased to state:

- whether it is a fact that Ministry of Home Affairs has set up a Committee (a) to formulate the modality to grant ST status to six communities of Assam, namely Koch Rajbongshi, Moran, Matak, Tai Ahom, Chutia and Adivasi (Tea Tribes) and the Committee has to submit its report by May 31, 2016;
 - (b) if so, the details thereof; and
 - if not, the reasons therefor and the action taken by Government thereon?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJIJU): (a) to (c) Yes, Sir. A Committee has been setup by Ministry of Home Affairs to recommend the modalities for granting of Scheduled Tribe status to six communities namely, Koch Rajbongshi, Moran, Matak, Tai Ahom, Chutia and Adivasi (Tea Tribes) of Assam on 29.02.2016. The Committee was to submit its report by 31st May, 2016. A series of meetings of the Committee were held in MHA for finalisation of its report. As the Committee has to deliberate upon some issues with various stakeholders including Government of Assam, it was decided that the Committee would submit its report by 15.10.2016. However, due to bye-election of Parliamentary Constituency Lakhimpur in Assam in November, 2016, the Committee could not finalise its reports. The Committee is expected to submit its report shortly.

Use of enemy properties by Central Police Organisations

2455. SHRI A. K. SELVARAJ: Will the Minister of HOME AFFAIRS be pleased to state:

- whether it is a fact that Government has decided to allot 31 of the total of 9457 enemy properties for use by Central Police Organisations;
 - if so, the details thereof;
- whether it is also a fact that the custodian of enemy property for India has seen asked to inspect the status of the remaining 9426 properties for further action, including eviction of encroachers; and